

you are showing the rule. Sir, you allow a discussion.

MR. CHAIRMAN: Discussion will be allowed. Give a notice of discussion.

*(Interruptions)*

SHRI BASUDEB ACHARIA: Who has prepared this report? *(Interruptions)* In order to make the NTC mills viable, are you to throw out 80,000 workers?

MR. CHAIRMAN: That is all please.

SHRI BASUDEB ACHARIA: Why were the trade unions not consulted? We were told that sub-committee on textiles has been constituted under special tripartite committee and this sub-committee has to submit a report. Before that, why has he come out with this statement to throw out 80,000 workers?

MR. CHAIRMAN: That's right. *(Interruptions)* do not allow anything further now.

SHRI BASUDEB ACHARIA: Why are you not allowing?

MR. CHAIRMAN: Because of the rule.

SHRI BASUDEB ACHARIA: There are precedents.

*(Interruptions)*

MR. CHAIRMAN: Mr. Sayeed, please sit down.

*(Interruptions)*

SHRI BASUDEB ACHARIA: You allow a discussion on this.

MR. CHAIRMAN: Discussion will be allowed.

SHRI BASUDEB ACHARIA: They have planned to throw out 80,000 workers.

*(Interruptions)*

MR. CHAIRMAN: I am with you that a discussion should be held because my constituency is also affected.

SHRISOMNATH CHATTERJEE: When the future of 80,000 workers is affected and so many undertakings are involved, can't the Minister give information on one or two points?

MR. CHAIRMAN: No please. I do not allow.

SHRI BASUDEB ACHARIA: As you are in the Chair, you should allow because you also raised that day the problems of textile workers.

MR. CHAIRMAN: We do not want to lay down another precedent.

SHRI BASUDEB ACHARIA: As you are in the Chair, you should allow.

MR. CHAIRMAN: I Sympathise with you. But I cannot allow.

*(Interruptions)*

SHRI BASUDEB ACHARIA: It pertains to your constituency also.

SHRI SOMNATH CHATTERJEE Human lives have no value in this country. Parliament cannot sit like a sphinx. We are not here just to go by these dry rules. What will happen to this? How do we answer them? This is not the way to deal with this. *(Interruptions)* Human lives have no meaning in this country. Jobs have no meaning *(Interruptions)*

SHRI BASUDEB ACHARIA: When there was a bank robbery in Delhi, there was a statement from the Home Minister and we were allowed to ask questions *(Interruptions)*

MR. CHAIRMAN: Not allowed.

SHRI BASUDEB ACHARIA: There are precedents. You can remember. *(Interruptions)*

SHRIBASUDEB ACHARIA: We want to know who has prepared this report? ... (Interruptions)... The Labour Minister, Mr. Sangma told us. . (Interruptions)..

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): Mr. Chairman, Sir, you are yourself associated with the workers and you know the whole problem. In my statement I have nowhere said that we are retrenching 80 thousand workers. I have told that we have made this provision under voluntary retirement scheme. It is not a new thing. (Interruptions)

[English]

MR. CHAIRMAN: Why not ask for a discussion instead of shouting like this?

(Interruptions)

MR. CHAIRMAN: Please ask for a discussion. I would also like to participate in it.

(Interruptions)

SHRI BASUDEB ACHARIA: Why can't you wait for the sub-Committee's report?

MR. CHAIRMAN: Not like this. You give a notice for discussion. That is all.

(Interruptions)

MR. CHAIRMAN: Let us go according to rules.

(Interruptions)

SHRI BASUDEB ACHARIA: Sir, the sub-Committee is seized of the matter but suddenly, the Textiles Minister has come out with a statement to throw away 80,000 workers out of their jobs. (Interruptions)

MR. CHAIRMAN: Please sit down. You have protested sufficiently. Let us go ahead now.

(Interruptions)

SHRI BASUDEB ACHARIA: Sir, you had also asked a supplementary the other day. So, you can also rememehr what the Minister said on that day. We cannot expect this from the Textiles Minister.

MR. CHAIRMAN: Please give a notice for discussion.

SHRI BASUDEB ACHARIA: Why then the sub-Committee has been constituted? Why should there be a special Tripartite Committee? What are they doing? (Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): There is a difference between word and deed of the Government..... (Interruptions)

SHRI VIRENDRA SINGH (Mirzapur): The labour Minister had made a statment that no employee would be retrenched. The Minister of the same Government are making contradictory statement. The House is being misled... (Interruptions)

SHRI NITISH KUMAR: In reply to my question last week the Labour Minister told that Tripartite Committee had not arrived at any conclusion so far. Only All India Trade Union Congress had expressed its opinion. The Central Trade Union Organisation is about to express its opinion. People are being retrenched in such a large number without taking the labour organisation into confidence.

[English]

SHRI BASUDEB ACHARIA: The other day, the Labour Minister had stated clearly, in reply to our supplementary, that a sub-committee has been constituted under special

Tripartite Committee to study the viability of NTC mills and today, the Textiles Minister has come out with a statement to throw away 80,000 workers out of their jobs  
(Interruptions)

MR CHAIRMAN I think this is sufficient

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) Do not try to malign this Government

MR CHAIRMAN Let us proceed now  
Mr Mumtaz Ansari

(Interruptions)

SHRI SOMNATH CHATTERJEE How does this Government function, Sir? There is no indication in the list of business that there will be a statement to be made today And you are confronting us suddenly at 5 PM On the other hand, the information was that it will be considered by the Tripartite Committee and also that the Central Trade Union should be consulted on this matter Nothing is there Suddenly the Chair allows the statement to be made and we are confronting with the statement where thousands of workers, future is involved Is this the way this Government is functioning here?  
(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) Mr Chairman, Sir, I am on a point of order There was no indication that a statement would be made in today's agenda which has been circulated We did not know that he had to make a statement otherwise we would have sent in writing earlier According to the rules the Minister has to submit his statement which he has to make in the House, to the Speaker first in writing  
(Interruptions)

Have you received that statement in writing or not, and have you gone through it  
(Interruptions)

[English]

MR CHAIRMAN It is the order of the Speaker The Speaker has allowed it

SHRI SOMNATH CHATTERJEE But there is no supplementary list

MR CHAIRMAN I am bound by the order of the Speaker and the Speaker has allowed it

SHRI SOMNATH CHATTERJEE We have not been informed about it The supplementary list of business is not circulated

SHRI BASUDEB ACHARIA Please do not treat this House in this fashion They have scant respect for the House We demand that the Minister should withdraw the statement

SHRI SUDARSAN RAY CHAUDHURI (Seraupore) The statement is invalid Only last week, the Labour Minister has stated that the Central Trade Union Leaders' views have to be ascertained, before arriving at a decision  
(Interruptions)

SHRI BASUDEB ACHARIA The Minister should withdraw the statement Where is the supplementary list of business?

SHRI SUDARSAN RAY CHAUDHURI The Textiles Minister is going against the assurance given by the Labour Minister Moreover, this news has already appeared in today's *Economic Times* The Minister has disclosed the news to the press  
(Interruptions)

MR CHAIRMAN Order please What do you want now?

SHRI BASUDEB ACHARIA Sir, you please expunge the entire statement We will not allow the House to continue until the statement is withdrawn  
(Interruptions)

On Friday, the Finance Minister was here We met him and he assured us that no

sick industry or mill would be closed down. He told us that they would wait for the recommendations of the Special Tripartite Committee. A Special tripartite committee was constituted to study the viability of NTC mill. Without waiting for the report of the special tripartite committee, how did the Government come out with an order to close down the mill? some 80,000 workers have been thrown out of job (*Interruptions*)

Why could not the Government wait for the report of the special tripartite committee? (*Interruptions*)

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Chairman, Sir, B.J.P. has repeatedly said that the condition of N.T.C. should be improved. Instead of improving, it was closed down. It is not proper. This question relates to the fate of 80 thousand employees. (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned for fifteen minutes.

17.21 hrs.

*The Lok Sabha then adjourned till thirty-six minutes past Seventeen of the Clock.*

*The Lok Sabha re-assembled at forty minutes past seventeen of the clock.*

[SHRI SHARAD DIGHE *in the Chair*]

MR. CHAIRMAN: The hon. Speaker has agreed to allow a discussion on this as early as possible. That will be decided in the Business Advisory Committee tomorrow.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): It will be discussed in the Business Advisory Committee tomorrow viz. the time to be allotted for this discussion.

SHRI TARIT BARAN TOPDAR (Barrackpore): Till then, what will be the fate

of the statement?

SHRI BASUDEB ACHARIA (Bankura): It is still born!

SHRIMATIMALINIBHATTACHARAYA (Jadavpur): I hope, the Government is not sending an order before Monday.

MR. CHAIRMAN: It is a long drawn out process.

SHRI GHULAM NABI AZAD: This is a voluntary scheme. It is spread over a period of three years. So, I do not think anybody is so keen about this (*Interruptions*)

MR. CHAIRMAN: Why should we discuss it now?

SHRI GHULAM NABI AZAD: You will excuse me. We have already decided to have a discussion on this. There is no fun in having a discussion now.

MR. CHAIRMAN: Please don't open discussion now, then, there will be further trouble.

SHRI CHITTA BASU (Barasat): No. Order should be transmitted.

17.42. hrs.

STATUTORY RESOLUTION RE.  
APPROVAL OF THE CONTINUANCE IN  
FORCE OF THE PROCLAMATION IN  
RESPECT OF JAMMU AND KASHMIR

AND

DEMANDS - *CONTD.* FOR GRANTS -  
JAMMU AND KASHMIR 1992-93

[*English*]

SHRI MUMTAZ ANSARI (Kodarma): Mr. Chairman, Sir, I am very much thankful to you that time and again you are calling my name when the House is very much turbulent and disturbed. It looks as if a very stormy Bill has been placed before the House regarding

the Resolution which is going to be passed for the extension of the President's rule in Jammu and Kashmir. So, it is a very stormy Bill. After the placement of this Bill, the whole House has become very much turbulent and disturbed.

So, I rise to support this Bill with a heavy heart and with all vacillations and all doubts and hesitations in my mind. There is no other alternative but to support his Bill. But, at the same time, I must point out, Sir, that Jammu and Kashmir, which was earlier considered to be just like a paradise on earth, it has now become very much turbulent and disturbed as a result of militants' outburst, disturbances and stormy situation prevailing in that part of the country.

Sir, everybody is afraid of that situation. Even the tourists are very much afraid of the situation. The visitors, the innocent people living in that part of the territory are very much afraid there. So, people are afraid of the state of affairs in that part of the country. Foreign exchange which was the main source of income for that part of the country, that has also depleted and that has gone down also considerably. That has come to a nought. So, it is a very serious matter. But, there is one question: Who is responsible for such a sorry state of affairs prevailing in that part of the country? This I would like to ask from the hon. Home Minister. It is because, now he has also come to know quite reasonably the points and also understood the implication of holding elections. It is because, on 6th May, the hon. Home Minister had announced that General Election will be held in that part of the country and on the same day, simultaneously, once incident took place viz. an attempt on the life of Shri Pilot was made. So, it is very much ironical and a matter of confusion that the Government is very much confused on this point what to do and what not to do. The government is suffering from Hamlet's complex. It is because, the Government is not clear in its mind what steps should be taken in this regard.

Sir, I must say this thing openly that Congress Government must be held entirely

and squarely responsible for such a sorry state of affairs prevailing in that part of the country because a popular Government was unsettled and removed. That Government was headed by Shri Farooq Abdullah.

And the puppet Government was installed by the Congress Government here at the Centre (*Interruptions*). This was a fundamentalist Government, I must say so, as my friend is telling here, this is a fact; and it has been corroborated by all the facts and figures afterwards that the popular Government headed by Farooq Abdullah was unsettled, it was removed by the Congress regime (*Interruptions*).

SHRI GHULAM NABI AZAD: When Farooq Abdullah was removed we were in Opposition (*Interruptions*).

SHRI MUMTAZ ANSARI: That was the source of trouble (*Interruptions*). The Congress Government must be held responsible for that thing because the puppet Government was installed and the Popular Government was removed headed by Farooq Abdullah.

After that, on 18th July, 1990, on that day President's Rule was promulgated and proclaimed, and since that day the Government is asking for extension of the President's Rule in that part of the country time and again. But there is no way out, I must say frankly here. But I must appeal to the Government and the hon. home Minister that, for democratisation and decentralisation of power and for restoration of normalcy and all the democratic set up of that State, must be done by the hon. Home Minister and by the Government of the country because if the democratic set up will not be restored, if all the decentralisation of the power will not be restored in that part of the country, we cannot think of normalcy, as has been advocated by my friends sitting on that side. As it was stated by Shri Ramesh Chennithala, esteemed colleague of the Congress Party, that situation is improving in that part of the State, it might be improving in his heart and mind, but, actually the situation is not improving on the soil of that State.

[Sh Mumtaz Ansari]

I must cite certain examples in this regard. For example, on 5th May, BSF DIG and IG, high officials of this para military wing were involved in misappropriation and embezzlement of certain articles recovered from the militant outfits of hideouts and they were taking all the booty and shares of that, and I must thank the Government that one enquiry was set up into the whole affairs and high officials were also removed from these sensitive places. So, this is a state of affairs, this is an inactivity on the part of the Government, how the Central Government is handling the whole affairs prevailing in that part of the State, it is clear from such circumstances because such high officials, who are holding the high positions, who are at the helm of affairs, they are misusing and misexercising and mishandling the whole affairs, this is not just going to improve the situation, rather the situation prevailing in that part of the State will further deteriorate.

I must say frankly that the Home Minister declared on 6th May that election will be held, but, now, he has come to his senses and in his own statement he has said that election cannot be held in such an atmosphere. I thank him, but, at the same time, I must say that unless and until the government is making a dialogue with all the militants and terrorist outfits, the situation cannot be restored, normalcy cannot be restored, peace and tranquillity cannot be restored, and it is useless to talk about election.

My friends, who were just now speaking on this very Bill told the house that this is right and ripe time to hold election but I differ here, election is a must because no military rule can be allowed to perpetuate for ever, and we can just take a lesson from the neighbouring countries also just like Pakistan, just like Bangladesh, just like Nepal, just recently, all these States were declared democratic and the misrule of the military regime collapsed like a house of cards. Similarly, the situation and the military rule and the police rule cannot be allowed to perpetuate in that part of the State. The condition of the people is also not improving.

The people are very much unpeaceful. The people are teased by the police and the military actions. Military actions are not impartial. Military actions are taken indiscriminately and that become as very much partial. Sometimes innocent people are put to let of harassment and troubles. That is why, sooner you go for the restoration of democratisation and decentralisation of power in the part of the State, better it will be for the fate of the people who are living in the part of the State.

Similarly, I must say that certain conditions must be made conducive for the peaceful political climate and which must be created by the hon Home Minister and the Central Government. For example, I must suggest that there must be a set of some MPs which must be sent to that part of the State and that MPs delegation must make on the spot verification, must go into the details of the malady, must go into the details of all the aspects which are there in that part of the State, they must come to a conclusion and they must make and render valuable suggestions to this House.

Similarly those persons who have been harassed or who were put behind the bars or whose lives were lost or whose properties were lost, for them there must be certain compensatory method, which must be adopted by the Government here at the Centre and an adequate compensation must be paid to the persons suffered.

So far as article 370 is concerned, time and again, the people have cast an eye of suspicion on this article. But we must remember that this special status for that part of the country was created under special circumstances which were created at the time of the partition and which were created under certain agreement reached between the late Shri Abdullah and the Central Government here at Delhi. So, I must suggest that let us try to maintain this article 370 also and there should not be any sort of doubts and confusion in the minds of the people living in that part of the valley.

As Shri M L Khurana has cited certain